[To be published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii)]

Government of India
Ministry of Finance
(Department of Revenue)

Notification No.118/2013-Customs (N.T.)

New Delhi, dated the 11th December, 2013

- S.O. (E). In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Additional/Joint Commissioner of Customs ICD JRY, Kanpur to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on-
- (i) The Additional/Joint Commissioner of Customs, Inland Container Depot, Juhi Railway Yard, Kanpur;
- (ii) The Additional/Joint Commissioner of Customs, Jawaharlal Nehru Custom House, Nhava Sheva, Maharashtra,

for the purpose of adjudicating the matters relating to show cause notice pertaining to M/s Pan East Exim (P) Ltd., 24/40, Jain Vihar, Birhana Road, Kanpur and others issued *vide*, DRI F.No.VIII/26/19/LZU/2011/4461 to 4465 dated the 26th March, 2013, by the Additional Director, Directorate of Revenue Intelligence, Lucknow Zonal Unit, Lucknow-226010.

[F.No. 437/36/2013-Cus.IV]

(M.V. Vasudevan) Under Secretary to the Government of India